

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 368 of 2002

Friday, this the 20th day of August, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. T. Raghavan,
S/o K. Narayanan,
Loco Inspector, Southern Railway,
Cannanore,
Residing at: Thekkumpadan House,
Thankayam, PO Trikarpur,
Kasargod District.
2. O. Sadanandan,
S/o O. Kelukutty,
Retired Loco Inspector,
Southern Railway, Calicut,
Residing at: 'Sopanam', House No.X/294-B,
PO Shoranur, Palakkad District.Applicants

[By Advocate Shri T.C. Govindaswamy]

Versus

1. Union of India, represented by the
Chairman & Ex-Officio Secretary to
the Government of India,
Ministry of Railways, New Delhi.
2. The General Manager,
Southern Railway, Head Quarters Office,
Park Town PO, Chennai-3
3. The Chief Personnel Officer,
Southern Railway, Head Quarters Office,
Park Town PO, Chennai-3
4. The Senior Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat.Respondents

[By Advocate Shri Thomas Mathew Nellimoottil]

The application having been heard on 20-8-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicants is that while both of
them were promoted as Loco Running Supervisors prior to
1-1-1996 long earlier than their common compared junior Shri
P.P.Sasikumar, as on 4-12-1996 Shri Sasikumar came to draw much

higher pay than them and that their representations to set right the anomaly and step up their pay on par with their junior have been turned down by Annexure A1 order dated 27-3/24-4-2001. Applicants have, aggrieved by the refusal to step up their pay contained in the impugned order, filed this application seeking to set aside the impugned order declaring that they are entitled to have their pay stepped up on par with their junior Shri Sasikumar with effect from 4-12-1996 and to the consequential benefits and for a direction in that regard.

2. Respondents resist the claim of the applicants by filing a reply statement.

3. Today when the matter was taken up, the applicants have produced Annexure A-14, a Railway Board's letter dated 20-7-2004 which has got ~~a~~ relevance to the issue on hand. Learned counsel of the applicants stated that the applicants may be permitted to make individual representations to the 3rd respondent inviting attention to the Railway Board's letter dated 20-7-2004 (Annexure A-14) and the OA may be disposed of directing the 3rd respondent to consider the representations and to issue speaking orders in the light of the Railway Board's letter dated 20-7-2004. Learned counsel of the respondents has no objection in the OA being disposed of with such a direction.

4. In the light of the submissions made by the learned counsel on either side, the Original Application is disposed of permitting the applicants 1 and 2 to make individual representations to the 3rd respondent inviting the attention of the 3rd respondent to the Railway Board's letter dated 20-7-2004 (Annexure A-14) within three weeks from the date of receipt of a copy of this order and directing the 3rd respondent that if such representations are received the same

shall be considered in the light of the instructions/clarifications contained in the Railway Board's letter dated 20-7-2004 (Annexure A-14) and speaking orders be given to the applicants within a period of one month from the date of receipt of the representations. No order as to costs.

Friday, this the 20th day of August, 2004

H.P. Das

H.P. DAS
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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